

1	2	3	4	5
		Loop	24.12.08	Doda and Anantnag
		TTSL	24.12.08	Doda and Anantnag

Statement-V

Cases awaiting for allotment of initial GSM Spectrum as on 30.11.2009

Sl. No.	Service Area	Operators Name	Date of application for spectrum	Amount of initial spectrum in MHz
1.	Delhi	Datacom	28.02.08	4.4
		Spice	05.03.08	4.4
		Unitech	03.03.08	4.4
		Loop	05.03.08	4.4
		TTSL	05.03.08	4.4

Unique Identification Authority of India

*320.DR. K. MALAISAMY: Will the PRIME MINISTER be pleased to state:

(a) whether Government is fully aware of the magnitude of the gigantic task and the process involved in the work of the Unique Identification Authority of India;

(b) whether it can ensure a foolproof identification in this task; and

(c) the prescribed period or time frame before which the completion of this task can be done?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI V. NARAYANASAMY):

(a) Yes, Sir. The Government of India is fully aware of the mammoth task of issuing unique identity numbers to all residents of India. The task before the Unique Identification Authority of India is gigantic both in terms of the numbers involved and the complexities involved in implementation. Nowhere in the world has a project of this magnitude ever been attempted.

(b) Enrolment of residents will be done after proper verification of their demographic and biometric information. Registrars/Enrollers will send the applicant's data to the Central Identities Data Repository (CIDR) for de-duplication. The CIDR will perform a search on the biometrics for each new enrolment. If the Biometric details of this newly enrolled resident already exist in the database, his request for enrolment will be rejected and the Registrar will be informed that the said resident already exists and has been allotted a Unique ID (UID) number. If the resident's biometric details do not match any of the existing records, his request to enrol will be accepted and he will be issued a Unique ID. This process is expected to ensure that there are no duplicates in the database.

The Unique Identification Authority of India (UIDAI) has set up two committees called Data Standards and Verification Committee and the Biometric Committee. The first Committee is looking into the issues such as demographic details which will be collected at the time of enrolment and be the process of verification so as to ensure correctness of the data of residents. The second Committee is looking into the issue of the type and specifications of the biometric details of the resident which will need to be collected at the time of enrolment so as to ensure uniqueness. The Recommendations of these committees will form the basis of enrolling the residents into the UID System. Technology will thus undergird the UIDAI system and will try to ensure that there will be no duplicates in the system.

(c) The first UID Numbers are expected to be issued in the next twelve to eighteen months starting from August, 2009. Hence the first set of UID numbers will be issued between August, 2010 and February, 2011. The Issue of UID numbers will be a continuous process.

WRITTEN ANSWERS TO UNSTARRED QUESTIONS

Agreement for purchase of atomic energy

2307. SHRI P. RAJEEV: Will the PRIME MINISTER be pleased to state:

- (a) whether Government has entered into any agreement with any country for the purchase of atomic reactors;
- (b) if so, the details thereof;
- (c) whether Government has given order for atomic reactor from any company from any country; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI PRITHVIRAJ CHAVAN): (a) No, Sir. However, an agreement with erstwhile Soviet Union was signed way back in 1988 followed by a supplement agreement with Russian Federation in 1998 for setting up two Light Water Reactors at Kudankulam, Tamil Nadu based on technical co-operation. These reactors are in advanced stage of completion.

- (b) Does not arise.
- (c) No, Sir.
- (d) Does not arise.

Identification of Nuclear Power sites

2308. SHRI VIJAY JAWAHARLAL DARDA:
SHRIMATI SYEDA ANWARA TAIMUR:

Will the PRIME MINISTER be pleased to state:

- (a) whether Nuclear Power sites have been identified in the States of Gujarat and Rajasthan with 1400 MW, Tamil Nadu with 2000 MW and Maharashtra with 3300 MW capacity;